The Governor, Himachal Pradesh is pleased to order the creation of teaching posts for newly opened “Jawahar Lal Nehru Government College of Fine Arts” as under :

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No. EDN-A-Ka(1)-2/2012-II.—The Governor, Himachal Pradesh is pleased to order the creation of teaching posts for newly opened “Jawahar Lal Nehru Government College of Fine Arts” as under :—
<table>
<thead>
<tr>
<th>Sr. No.</th>
<th>Category/ Name of Post(s)</th>
<th>No of Post(s)</th>
<th>Mode of Recruitment</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>Assistant Professor Hindi</td>
<td>01</td>
<td>On Contract basis.</td>
</tr>
<tr>
<td>2.</td>
<td>Assistant Professor English</td>
<td>01</td>
<td>On Contract basis.</td>
</tr>
<tr>
<td>3.</td>
<td>Tabla Instructor</td>
<td>01</td>
<td>On Contract basis.</td>
</tr>
<tr>
<td></td>
<td><strong>Total Posts</strong></td>
<td><strong>03</strong></td>
<td></td>
</tr>
</tbody>
</table>

The expenditure will be incurred under Major Head 2202-03-103-01-Soon-Non- Plan for smooth functioning of these colleges.

This issues with the prior concurrence of the Finance Department obtained vide their U.O. No. 53434981-Fin-E/2015, dated 16th December, 2015.

By order,

Sd/-

_Addl. Chief Secretary(Education)_

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**HIGHER EDUCATION DEPARTMENT**

**CORRIGENDUM**

_Shimla-02, the 21st January, 2016_


By order,

Sd/-

_Addl. Chief Secretary(Education)_

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**TRANSPORT DEPARTMENT**

**NOTIFICATION**

_Shimla-2, the 22nd January, 2016_

_No-TPT-B(6)-1/2000-I.—_The Governor, Himachal Pradesh is pleased to order the promotion of Sh. Onkar Singh Bodhpal, Superintendent Grade-I to the post of Regional Transport Officer(Non-HAS) Class-I Gazetted in the pay band of Rs. 10300-34800+Rs.5000 Grade Pay, of Transport Department, Himachal Pradesh, on regular basis with immediate effect in public interest.
2. The above officer will remain on probation for a period of 2 years from the date of issue of his promotion orders. He will exercise option under FR-22 for fixation of pay within a period of one month from the date of issue of these orders.

3. The Governor, Himachal Pradesh, is further pleased to order that newly promoted officer will continue to work at his present place of posting i.e. as RTO Una and will submit his joining report to this office immediately.

By order,
AJAY MITTAL,
Additional Chief Secretary(Transport).

LABOUR & EMPLOYMENT DEPARTMENT

NOTIFICATION

Shimla-2, the 15th January, 2016

No. Shram (A) 3-14/98.—In supersession of this department notification of even number dated 09-06-2008 and in exercise of the powers conferred by section-4 of the Contract Labour (Regulation and Abolition) Act, 1970 read with Rule-3 of the Contract Labour (Regulation and Abolition) Rules, 1974, the Governor of Himachal Pradesh is pleased to re-constitute the State Advisory Contract Labour Board in order to advice the State Government on such matter arising out of the administration of the Contract Labour (Regulation and Abolition) Act, 1970 consisting of the following members:—

INDEPENDENT MEMBERS:—

1. The Hon’ble Minister of Labour & Employment, H.P. Chairman
2. The Pr. Secretary (Lab. & Emp.) to the Govt. of H.P. Member
3. The Labour Commissioner H. P. Member  Member Secretary

EMPLOYERS REPRESENTATIVE:—

1. Managing Director, H.P. State Forest Corporation, Shimla. Member
2. Engineer-in-Chief, H.P.P.W.D. Nirman Bhawan, Shimla. Member
3. Member (Personnel/Administration), H.P. State Electricity Board, Shimla. Member
4. The President/General Secretary, Baddi, Barotiwala, Nalagarh Industrial Association (BBNIA) Baddi, District Solan, H.P. Member

EMPLOYEES REPRESENTATIVES:—

1. The President (BMS), Om Bhawan, Near Himland Hotel, Shimla. Member
2. President, (INTUC) Rajeev Bhawan, Near Lift, Shimla. Member
3. The President, H.P. unit, CITU, 9 Bawa Building Shimla-3. Member
No. EDN-A-Kha (15)-16/2014.—The Governor, Himachal Pradesh is pleased to order to take over the services of following Assistant Professor’s in different subjects of Govt. Degree College, Daulatpur Chowk, H.P. on contract basis subject to the terms and conditions as indicated in the notification.

The Governor, Himachal Pradesh is further pleased to post them on their fresh appointment as Assistant Professor (College Cadre) on contract basis at the place shown against their name(s):—

<table>
<thead>
<tr>
<th>Sr. No.</th>
<th>Name</th>
<th>Father’s Name</th>
<th>Designation</th>
<th>Place of posting</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>Dr. Leena Sharma</td>
<td>Sh. B.K. Sharma</td>
<td>Zoology</td>
<td>Govt. College Jogindernagar</td>
</tr>
<tr>
<td>2.</td>
<td>Sh. Gulshan Rai</td>
<td>Sh. Rulia Ram</td>
<td>Chemistry</td>
<td>Govt. College, Dhaliara</td>
</tr>
<tr>
<td>4.</td>
<td>Sh. Shyam Kalia</td>
<td>Sh. Gian Chand Kalia</td>
<td>Chemistry</td>
<td>Govt. College, Sarkaghat</td>
</tr>
<tr>
<td>5.</td>
<td>Ms. Rohini Rana</td>
<td>Sh. Harbhajan Singh</td>
<td>Botany</td>
<td>Govt. College, Dehri</td>
</tr>
</tbody>
</table>

Terms and conditions:—

1. The Assistant Professor (College Cadre) in the Department of Higher Education, H.P. will be engaged on contract basis initially for one year, which may be extendable on year to year basis.

2. The Assistant Professor (College Cadre) appointed on contract basis will be paid consolidated fixed contractual amount @ Rs. 21,600 P.M. (Rs. Twenty one thousand and six hundred only) (which shall be equal to initial of the pay band + Grade Pay). An amount of Rs. 648/- as annual increase in contractual emoluments for the subsequent years will be allowed if contract is extended beyond one year and no other allied benefits such as senior/selection scales etc. shall be given.
3. The Addl. Chief Secretary/Principal Secretary/Secretary (Hr. Education) to the Government of Himachal Pradesh will be appointing and disciplinary authority.

4. He/she will be governed by the rules, regulations and orders in force from time to time as applicable to other government servants such as CCS (CCA) Rules, 1965 and CCS (Conduct) Rules, 1964 as are applicable in Himachal Pradesh.

5. Before submitting the report to the Government the contract appointee shall sign an agreement as per Annexure –A.

6. The service of the Contract Appointee will be purely on temporary basis. The appointment is liable to be terminated in case the performance/conduct of the contract appointee is not found satisfactory.

7. During the contract service, no advance will be given to him/her.

8. Contractual Appointee Assistant Professor (Colleges) will be entitled for one day’s casual leave after putting in one month service. However, the contract employees will also be entitled for 12 weeks Maternity Leave and 10 day’s Medical Leave. He/She shall not be entitled for Medical Reimbursement and LTC etc. No Leave of any other kind except above is admissible to the contractual appointee. Provided that the unavailed Casual Leave and Medical Leave can be accumulated upto the calendar Year and will not be carried forwarded for the next calendar Year.

9. Unauthorized absence from the duty without the approval of the Controlling Officer shall automatically lead to the termination from the contract. Contract Appointee shall not be entitled for contractual amount for the period of absence from duty.

10. Transfer of a contract appointee will be permitted from one place to another after putting three years of service at one place.

11. Selected candidate will have to submit a certificate of his/her fitness from Medical Board, DDU Hospital, Shimla-1. Woman candidate pregnant beyond 12 weeks will stand temporarily unfit till the confinement is over. The woman candidate will be re-examined for the fitness.

12. Contract appointee will be entitled to TA/DA if required to go on tour in connection with his/her official duties at the same rate as applicable to regular officials at the minimum of pay scale.

13. The candidate engaged on contract basis under these Rules shall have no right to claim for regularization/ permanent absorption as Assistant Professor (College cadre) in the Department at any stage.

14. The appointment is provisional and is subject to the educational qualification and other certificates being verified through proper channels and if the verification reveals that the claim to belong to reserve categories, as the case may be is false, the services will be terminated forthwith without assigning any further reasons and without prejudice to such further action as may be taken under the provisions of the Indian Penal Code for production of false certificate.
15. He/She will have to give a declaration to the effect that he/she has only one living spouse, if married.

16. He/She will have to take an oath of allegiance/faithfulness to the Constitution of India or making a solemn affirmation.

17. He/She will have to produce all the certificates in original at the time of joining this appointment.

If, the above terms and conditions are acceptable to him/her, should report for duty within a week from the issue of this Notification in the Government College mentioned against his/her name, failing which this offer of appointment shall stand cancelled and no further correspondence shall be entertained in this behalf. No Travelling allowance will be allowed to join the contract appointment.

By order,
(P.C. DHIMAN),
Addl. Chief Secretary (Hr.Edu.).